CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.NO. 419/2005

TUESDAY, THIS THE 18TH DAY OF OCTOBER, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Mathew George
Master Craft Man (Instrument Repair Shop)
IRS, Naval Aircraft Yard
residing at House No. 23/1088-A
Panchayat Raj Road,
Palluruthi, Cochin-6.

Applicant

By Advocate Mr. P.V. Mohanan

Vs.

- 1 The Flag Officer
 Commanding-in-chief
 Southern Naval Command,
 Cochin-4
- 2 The Chief of Naval Staff New Delhi.
- 3 Union of India represented by the Secretary to Government of India Ministry of Defence New Delhi.

Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC

ORDER

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant who is a Master Craftsman (Highly Skilled Grade-I) in the Naval Aircraft Yard, Cochin-6, is aggrieved by the inaction on the part of the respondents in promoting him to the next higher post of Charge Man Grade-II even after passing the trade test in the year 1992. In this O.A he is seeking promotion to the post of Charge Man Grade-II w.e.f. 1.6.2005 with all consequential benefits.

- When the matter came up for hearing the learned counsel for the respondents submitted that the DPC for promotion to the said post is being held today and the applicant is also being considered.
- In view of the above submission we are of the view that the O.A has become infructuous. Therefore the O.A. is closed.

Dated the 18th day of October, 2005

N. RAMAKRISHNAN

ADMINISTRATIVE MEMBER

K.V. SACHIDANANDAN JUDICIAL MEMBER

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